

**Central Administrative Tribunal
Ernakulam Bench**

CP(C)/180/00012/2019
in OA 23/2018

Monday, this the 17th day of June, 2019

CORAM

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

A.Ravikumar (HR No.198307690)
Accounts Officer (EC) (Retired)
Ambady House, Rayamangalam
Kuruppampady P.O
Pin – 683 545
Dist. Ernakulam Petitioner

(By Advocate: Mr.Vinaykumar Varma)

Versus

1. D.Sivaraj
Chief General Manager Maintenance
Southern Telecom Region
11 Lind Road, Ganapathy Colony
Guindy, Chennai – 695 033
2. Vinod P.Abraham
Principal General Manager Maintenance STR
Microwave Station Building
Deshabhimani Road
Kaloor, Ernakulam – 682 017 Respondent

(By Advocate: Mr.Thomas Mathew Nellimoottil, Sr.PCGC)

The CP(C) having been taken up on 17.6.2019, this Tribunal delivered the following order on the same day.

O R D E R (ORAL)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

CP 180/00012/2019 in O.A 23/2018 is filed by Mr.A.Ravikumar, Accounts Officer (EC) (Retired) alleging non-compliance of the directions contained in Annexure P-1 order of this Tribunal.

2. Mr.Thomas Mathew Nellimoottil, Sr.PCGC, learned counsel for the respondents submits that in accordance with the directions issued in Annexure P-1 order, respondents have released 50% of the DCRG. Copies of the orders to this effect dated 18.4.2019 have been produced before us as Bench mark. Mr.Vinayakumar Varma, learned counsel for the petitioner is represented by Mr.Sarath.

3. Taking note of the fact that there is substantial compliance with our directions contained in Annexure P1 Order, CP(C) is closed granting liberty to the applicant to approach this Tribunal again, if any residual benefit remains. Notices shall stand discharged.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

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List of Annexures

Annexure P1 - True copy of the order dated 4.10.2018 of this Tribunal in Original Application No.180/00023/2018.

Annexure P2 - A true copy of the covering letter dated 5.10.2018 under which Annexure A1 order was sent to the respondent along with the acknowledgement card received.

Annexure P3 - A true copy of the acknowledgement cards evidencing the receipt of Annexure P2.

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